

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/27/2020

This the 12th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Bodh Raj Kundal

.....Applicant

(Advocate:- Mr. Gagan Basotra)

Versus

1. State of J&K and orsRespondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

A Miscellaneous Application No. 62/1122/2021 has been moved by the applicant seeking withdrawal of the instant T.A. with liberty to file afresh, if fresh cause of action arises.

2. The M.A. is allowed and accordingly T.A. No. 62/27/2020 is dismissed as withdrawn with liberty to the applicant to file afresh, if fresh cause of action arises.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...